

Law and order situation in the country

565. SHRI CHINTAMANI JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that law and order situation in the country, particularly in Punjab, Haryana, Maharashtra and Delhi is deteriorating day by day; and

(b) if so, the special steps being taken to solve the problem and improve the law and order situation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The law and order situation in the country is generally under control. The respective State Governments are taking necessary steps to maintain law and order in their Areas. However, the Central Government is also helping the States as and when necessary by providing additional Forces to meet the situation.

Investment in Maruti Ltd.

566. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state:

(a) what will be the total investment in Maruti Ltd.; and

(b) the details of the project, when the work is likely to be started and when the production is likely to be started?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b) The total investment in Maruti Udyog Ltd. would be about Rs. 269 crores. The company proposes to commence production of vehicles in December, 1983. The volume of production would be 20,000 vehicles in 1984-85 and this would be increased by 20,000 vehicles a year so as to reach 100,000 vehicles a year in 1988-89. The vehicles to be produced would be a passenger car, a microbus and a van. A Joint Venture Agreement has been signed with M/s. Suzuki on the 2nd October, 1982, and the work on the project has commenced.

Death of undertrial prisoners in States

567. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 188 on 21 July, 1982 regarding deaths of undertrial prisoners in States and state:

(a) whether State Governments and U.T. Administrations have furnished to the Centre a list of deaths of undertrial prisoners in various jails in the country during 1980, 1981 and 1982 (upto September, 1982);

(b) if not, the reasons for the delay and the action taken thereupon against the States/Union Territories;

(c) whether instances of Blinding, Branding, Insanity, Brutality, Suicide in some jails have come to the notice of the Central Government;

(d) whether Government have called for Reports from all the States/Union Territories thereon; and

(e) steps being taken to bring uniformity in jail administration, maintenance and treatment of prisoners, undertrials and detenus?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Information for the years 1981 and 1982 (upto the month of May) was to be collected from all the State Governments and Union Territory Administrations with reference to Starred Question No. 188 answered on 21st July, 1982. Information pertaining to year 1981 has been received from all the State Governments and Union Territories. For the year 1982, information upto June/July, 1982 has been received from 17 States and all the U.T. Administrations. However, periodic information of this nature is not collected by the Central Government on a regular basis.

'Prisons' is a State subject and the question of any action against the State Governments does not arise.

(c) Yes, Sir.

(d) Report was called for from the Government of Bihar in respect of cases

of blindings and reports of are also called on specific complaints.

(e) The Model Prison Manual prepared by the All India Jail Manual Committee in 1959 aims at, among other things bringing a general and broad uniformity in matter connected with care, Welfare, discipline, training and treatment of adolescents and adult offenders. The Committee on Jail Reforms set up by the Government of India is also comprehensively examining the various aspects of prison administration and allied matters with a view to evolving an effective strategy for prison reforms in the country.

Revision of State Jail Manuals

568. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether State Governments and Union Territory Administrations in the country have their own Jail Manuals and Rules and Regulations regarding maintenance of prisoners;

(b) whether Government agree that majority of their State Jail Manuals are outdated and are based on old Jail Manuals framed by British rulers;

(c) if so, whether Government have initiated a move to reform all the Jail Manuals and Jail Rules and Regulations by framing a Model Jail Manual for all States; and

(d) what is the policy of Government to bring uniformity in all States regarding jails and connected matters concerning maintenance and administration of prisoners or detenué?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). All States except Sikkim have their own Jail Manuals. Sikkim is presently following the provisions of the Model Prison Manual prepared by the All India Jail Manual Committee appointed by the Government of India in 1957. Amongst the

Union territories, only Andaman & Nicobar Islands and Pondicherry have their own prison rules mostly on the lines of the provisions of the Model Prison Manual; Chandigarh and Delhi follow the Punjab Jail Manual; Dadra & Nagar Haveli have adopted the sub-jail Manual of Maharashtra; and Mizoram follow the Assam Jail Manual, Arunachal Pradesh which do not have any jails and Lakshadweep which have three small sub-jails with no prisoners for most part of the year, have no jail manuals.

2. With a view to enabling States to revise their Jail Manuals, Government of India appointed in 1957 the All India Jail Manual Committee which prepared a Model Prison Manual. The Model Prison Manual aims at, among other things, bringing a general and broad uniformity in matters connected with care, welfare, discipline and training, treatment of adolescent and adult offenders and also the required degree of coordination between the law enforcement agencies and correctional services. The Model Manual has been commended to all States and Union Territories for adoption as a set of guidelines for the purpose of revision of their respective jail manuals. Presently, the Committee on Jail Reforms appointed by the Government of India is comprehensively going into all the aspects of jail administration and connected matters.

Promotion of SC/ST as under secretaries

569. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Scheduled Caste and Scheduled Tribe Officers promoted as Under Secretaries during 1980-81 and 1981-82 in the Central Government Departments; and

(b) the number of Under Secretaries awaiting postings, if any, and the reasons for delay in their postings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). Please see the statement attached. Efforts